

ITEM NO.3

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1728/2019

RAM NARESH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 13-01-2023 This appeal was called on for hearing today.

For Appellant(s)

Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s)

Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent is duly represented.

Records have been received.

Four weeks time is given to the Ld. Counsel for the parties to
file the additional documents. After expiry of four weeks, list
the matter before the Hon'ble Court, under the rules.

S.P.S. LALER
Registrar

MG